

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-143 (ND)/2013

IN THE MATTER OF:

Rockman Advertising &

Marketing India Pvt. Ltd. & Ors.

.... Applicant/petitioners

Vs.

M/s. Sharp Eye Advertising Pvt. Ltd.

.... Respondent

Order under Section 397/398 of the Companies Act

Order delivered on 03.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Shri R. VARADHARAJAN,

Hon'ble Member(Judicial)

For the Applicant/petitioner : Mr. Sakal Bhushan, Mr. Monish Panda,
Mr. Amit Bhattacharyya, Advs.

For the Respondent : Mr. P. Nagesh, Mr. Suman Kumar, Advs.

ORDER

On account of paucity of time, hearing is deferred to
17th November, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(R. VARADHARAJAN)
MEMBER(JUDICIAL)**

03.11.2017
V. Sethi